

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 277/MP/2019

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in revoking the Long-Term Open Access granted to the Petitioner for evacuation of 300MW power from its Wind Power Project on account of delay in submission of Bank Guarantee as required under the Long Term Access Agreement dated 23.2.2019 along with Affidavit.

Petitioner : Sitac Kabini Renewables Private Limited

Respondent : Power Grid Corporation of India Limited

Date of hearing : 31.10.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Mazag Andrabi, Advocate, SKRL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed inter-alia for seeking declaration that the revocation of Long Term Transmission Agreement dated 23.1.2019 is illegal and direction to the Respondent to re-instate the Long Term Transmission Agreement dated 23.1.2019 with immediate effect. Learned counsel submitted that the project is likely to be commissioned by July, 2020. Learned counsel requested to issue notice to the Respondent.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondent.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondent immediately. The Respondent was directed to file its reply, by 18.11.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 29.11.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with.

4. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission
Sd/-
(T. D. Pant)
Deputy Chief (Law)